

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND SH. K. N. CHARY, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA Nos. 985 & 7759/Del/2018
(for Assessment Years : 2014-15 & 2015-16)

Anuradha Arora R-9/57, Raj Nagar, Ghaziabad, Uttar Pradesh PAN : AAXPA 1424 F (APPELLANT)	Vs.	ITO, Ward-1(1), Ghaziabad. (RESPONDENT)
---	-----	---

Assessee by	Shri Kapil Goel, Adv.
Revenue by	Shri Satpal Gulati, CIT-DR

Date of hearing:	02.12.2020
Date of Pronouncement:	10.12.2020

ORDER

PER ANIL CHATURVEDI, AM:

These appeals filed by the assessee are directed against the order of the Commissioner of Income Tax (Appeals)-Ghaziabad passed under section 143(3) of the Act, 1961 order dated 23.12.2016 & 29.12.2017 for Assessment Years 2014-15 & 2015-16 respectively.

2. Before us, assessee has moved an application dated 1st Dec 2020 wherein the assessee has stated that it intends to withdraw

the appeals as assessee has opted for Vivad Se Vishwas (VSV) Scheme and has received Form No.3 acknowledged from PCIT. Learned DR for the Revenue has no objection to the same.

3. After considering the request made by the assessee, we allow the assessee to withdraw its appeal subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions both **the appeals of the assessee are dismissed as withdrawn.**

4. **In the result, both the appeals are dismissed.**

Order pronounced in the open court on 10.12.2020

Sd/-

(K. N. CHARY)
JUDICIAL MEMBER

Priti Yadav, Sr.PS

Date- 10.12.2020

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI